

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No.36332/2017

DILSHAD ALI

Petitioner(s)

VERSUS

IN RE THROUGH REGISTRAR,
HIGH COURT OF JUDICATURE AT ALLAHABAD & ORS. Respondent(s)
(FOR ADMISSION and IA No.120471/2017-STAY APPLICATION and IA
No.120465/2017-EXEMPTION FROM SURRENDERING)

WITH

Diary No(s). 36334/2017 (II)
(IA No.120407/2017-EXEMPTION FROM SURRENDERING)

Date : 20-11-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBERS]

For Petitioner(s) Mr. Shashindra Tripathi, Adv.
Mr. Sharad Tripathi, Adv.
Mr. Raghunath Singh, Adv.
Mr. Debasis Misra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioners have been convicted under Section
2(C), 10, 12, 13, 15, 17, 19 and sentenced for fifteen days
and fine of Rs.2000/- each. I.As. are allowed, subject to
payment of fine before C.J.M. Amroha within two weeks.

After proof of depositing of fine is produced before
the Registry, the matters shall be processed further, failing
which the present applications shall be deemed to have been
dismissed without further reference to the Court.

(RACHNA)
SENIOR PERSONAL ASSISTANT

(MADHU NARULA)
BRANCH OFFICER